

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

(MP) CP(IB) 50 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.06.2021**

Name of the Company:

Pramod Agarwal

V/s

The Madhya Pradesh State Mining Corporation Ltd

Section 9 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing)

Ms. Natasha Dhruvan Shah, advocate, appeared on behalf of the Petitioner.

Petitioner as well as Registry is directed to issue notice upon the Respondent.

List the matter on 15.07.2021

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 4th day of June, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT**